

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3436 of 2021

Md. Azad.

.....**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Md. Imtiyaz Khan, Advocate

For the State

: Mr. Tarun Kumar, A.P.P.

02/5-4-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 16 of 2021 arising out of Sadar P.S. Case No. 425 of 2020.

It has been alleged that the informant was subjected to rape.

It has been submitted by the learned counsel for the petitioner that there are several discrepancies between the statement of the victim recorded under section 164 Cr.P.C. as well as the averments made in the FIR.

It appears that prayer for bail of one of the co-accused namely Wasim @ Monu, similarly situated, has been rejected by this Court in B.A. No. 2940 of 2021. The 164 Cr.P.C. statement of the victim reveals about the involvement of the petitioner in commission of the offence.

In such circumstances, I am not inclined to grant bail to the petitioner. The same is hereby rejected. However, the trial may be expedited.

(Rongon Mukhopadhyay, J)

Rakesh/-